

## ASSAM ACT No.XVII OF 1962

## THE ASSAM MUNICIPAL (SECOND AMENDMENT) ACT, 1962

(As passed by the Assembly)

(Received the assent of the Governor on the 31st July 1962)

[Published in the *Assam Gazette*, Extraordinary, dated the 7th August 1962]**An  
Act****further to amend the Assam Municipal Act, 1956**

Preamble Whereas it is expedient further to amend the Assam Municipal Act, 1956, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

It is hereby enacted in the Tihirteenth Year of the Republic of India as follows :—

Short title, extent and commencement. 1. (1) This Act may be called the Assam Municipal (Second Amendment) Act, 1962.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment of Section 117 of Assam Act XV of 1957. 2. In section 117 of the principal Act—

(1) after sub-section (1) the following shall be inserted as sub-section (2) and the existing sub-sections (2) and (3) shall be renumbered as sub-sections (3) and (4) respectively, namely :—

“(2) The Board may, with the approval of the State Government, determine the maximum number of carts and carriages which may be licensed under sub-section (1).”

(2) for the words “Such order” at the beginning of sub-section (3) as so renumbered under sub-section (1) of this Act the words “The order under sub-section (1)” shall be substituted.

Amendment of Section 148 of Assam Act XV of 1957. 3. In section 148 of the principal Act, at the end of sub-section (5), the full-stop shall be deleted and the words followed by the full-stop “and shall also be liable to be evicted from the place, shop, stall or standing in the market used by him” shall be added.

insertion of 4 After section 296 of the principal Act, the  
new Section following new section shall be inserted, namely:—  
296A in  
Assam Act  
XV of  
1957.

“Control 296A. (1) The State Government, the Commis-  
over pro- sioner of Division and the Deputy Commissioner shall  
ceedings of see that the proceedings of the Municipal Boards are  
Municipal in conformity with law.  
Boards.

(2) The State Government may, by order in writing, annul any proceedings which it considers not to be in conformity with the law and may do all things necessary to secure such conformity:

Provided that no such order shall be made without giving the Board an opportunity of expressing its views on the matter.”

